

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

ITEM No. 3

IA No.- 2310, 2319/ND/2021 in IB- 1226/ND/2019

IN THE MATTER OF:

Ashish Bankar ... Applicant/Petitioner

Vs

M/s Nu Tek India Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 25.05.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Kumar Singh, Adv.

For the SBI : Mr. Siddharth Sangal

For the IT Dept. : Mr Shlok chandra, Adv.

ORDER

IA No. 2310/ND/2021: is a annual report filed by the liquidator as on 31st March 2021 annexing the audited liquidation account and listing of Civil cases filed by liquidator. The same is taken on record with all just exception. Place the file with the main file for hearing.

IA is disposed of.

IA No. 2319/ND/2021:

Application filed by the liquidator seeking to list IA No. 392/ND/2021 on urgent basis for hearing, in which the reliefs are sought by liquidator against Income Tax Department seeking to refund the amount as prayed in the application alongwith interest. Learned Counsel further states that no reply till

date is received from the Income Tax Department but in the last week of April 2021, the Department has issued two penalty orders against the Corporate Debtor which may be kept in abeyance till the liquidation process is on. Learned Counsel for the Income Tax Department states that the Assessing Officer as well as main counsel and she herself are affected from Covid-19 infection and hence, reply could not be filed. Though, she is unable to explain penalty notices issued in the April 2021. Be that as it may, last chance to file reply within three weeks, with copy in advance to the other side failing which application will be heard. Application is allowed and disposed of in terms of above order.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)